GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 727 ANSWERED ON 24th JULY, 2025

IMPLEMENTATION OF VEHICLE SCRAPPAGE POLICY

727. DR. MANNA LAL RAWAT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of old vehicles scrapped so far under the vehicle scrappage policy, State-wise;
- (b) the benefits being provided to consumers purchasing new vehicles under this policy;
- (c) the status of implementation of this policy in the State of Rajasthan;
- (d) the special measures taken for implementation of this policy in Rajasthan; and
- (e) the number of scrapping centres established for effective implementation of the policy, State-wise particularly in Rajasthan?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) As per the information available, a total of 1,32,612 Government vehicles and 1,25,721 private vehicles have been scrapped at Registered Vehicle Scrapping Facilities (RVSFs). The details of vehicles scrapped by RVSFs established in respective States are provided in the annexure.
- (b) The following incentives are provided to citizens opting for voluntary scrapping of their vehicles: -
 - (i) GSR 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of 'Certificate of Deposit', the fee for issue of certificate of registration shall not be levied.
 - (ii) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty five per cent., in case of non-transport vehicles and upto fifteen per cent, in case of transport vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.
 - (iii) GSR 200 (E) dated 26.03.2025 provides for concession in the motor vehicle tax of up to fifty percent against such certificate for all transport and non-transport vehicles which are manufactured as per Mass Emission Standards Bharat Stage I (BS-I) norms and earlier Mass Emission Standard norms and all medium and heavy goods motor vehicles and all medium and heavy passenger motor vehicles which are manufactured as per Mass Emission Standards Bharat Stage II (BS-II) norms.
- (c) In the State of Rajasthan, 3 Registered Vehicle Scrapping Facilities (RVSFs) are operational which have scrapped 7,822 private vehicles and 2 Automated Testing Stations (ATSs) are operational

which have tested 47,789 vehicles till date. In addition, Rajasthan has announced and implemented MV tax concession on new vehicles purchased against 'Certificate of Deposit' of a scrapped vehicle as below:

- (i) 15% MV tax concession in case of transport vehicles
- (ii) 25% MV tax concession in case of non-transport vehicles
- (d) The Vehicle Scrapping Policy includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the Policy, rules have been notified under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. The implementation of the vehicle scrapping policy comes under the purview of respective State Governments.
- (e) As on 16.07.2025, 106 Registered Vehicle Scrapping Facilities (RVSFs) in 21 States / UTs are operational across the country. The State-wise details of operational RVSFs are given below: -

State / UT	Operational RVSFs
Andhra Pradesh	2
Assam	4
Bihar	2
Chandigarh	1
Chhattisgarh	2
Delhi	1
Goa	1
Gujarat	7
Haryana	17
Himachal Pradesh	2
Karnataka	2
Ladakh	1
Madhya Pradesh	5
Maharashtra	8

Odisha	2
Punjab	4
Rajasthan	3
Telangana	3
Uttar Pradesh	32
Uttarakhand	5
West Bengal	2
Total	106

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 727 ANSWERED ON 24th JULY, 2025 ASKED BY DR. MANNA LAL RAWAT REGARDING IMPLEMENTATION OF VEHICLE SCRAPPAGE POLICY

<u>State-wise details of Private Vehicles Scrapped by RVSFs est. in each State/UT</u>

State / UT Private Vehicles Scrapped by RVSFs est. in the State/UT Andhra Pradesh Assam 1277 Bihar Chandigarh Chandigarh Goa 158 Gujarat Haryana Haryana Himachal Pradesh Karnataka Ladakh Madhya Pradesh Maharashtra Private Vehicles Scrapped by RVSFs est. in the State/UT State/UT State/UT State/UT State/UT Andhra Pradesh 1277 Bihar 591 Chadigarh 432 Goa 158 Gujarat 10239 Haryana 17590 Himachal Pradesh 294 Karnataka 3816 Ladakh 4
State/UT Andhra Pradesh Assam 1277 Bihar Chandigarh Chhattisgarh Goa 158 Gujarat Haryana Himachal Pradesh Karnataka Ladakh Madhya Pradesh 1506 1506 1507 10
Assam 1277 Bihar 591 Chandigarh 3159 Chhattisgarh 432 Goa 158 Gujarat 10239 Haryana 17590 Himachal 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Bihar 591 Chandigarh 3159 Chhattisgarh 432 Goa 158 Gujarat 10239 Haryana 17590 Himachal Pradesh 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Chandigarh 3159 Chhattisgarh 432 Goa 158 Gujarat 10239 Haryana 17590 Himachal 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Chhattisgarh 432 Goa 158 Gujarat 10239 Haryana 17590 Himachal 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Goa 158 Gujarat 10239 Haryana 17590 Himachal 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Gujarat 10239 Haryana 17590 Himachal Pradesh 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Haryana 17590 Himachal Pradesh 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Himachal Pradesh 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Pradesh 294 Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Karnataka 3816 Ladakh 4 Madhya Pradesh 3303
Ladakh 4 Madhya Pradesh 3303
Madhya Pradesh 3303
11.01
Maharashtra 1893
1
Odisha 1458
Punjab 2618
Rajasthan 7822
Telangana 59
Uttar Pradesh 60626
Uttarakhand 1901
West Bengal 6975
Total 125721

State-wise details of Govt. Vehicles Scrapped by RVSFs est. in each State/UT

Govt. vehicle Scrapped by RVSFs est. in the
State/UT
9408
5485
1536
5068
673
71
3919
17410
190
1827
201
6
3172
16360
1049
1484
6578
149
1112
53002
2039
1873
132612
